

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.76923 of 2019
and
Excise Appeal No.75146 of 2019**

(Arising out of Order-in-Appeal No.178/HAL/CE/2018-19 dated 24.09.2018 passed by
Commr. of Central Excise (Appeals), Kolkata II)

CGST & Excise, Haldia
15/1, Strand Road, Kolkata-700001

Applicant (s)

VERSUS

M/s KSE Electricals Pvt. Ltd.
N.H.-6, Jalan Industrial Complex,
3rd Gate, Begri, Howrah-711114

Respondent (s)

APPEARANCE :

None for the Appellant
Shri A. K. Biswas , Consultant for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.77320/2019
FINAL ORDER NO.76329/2019**

DATE OF HEARING : 03.10.2019
DATE OF DECISION : 03.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

mm